

No formal communication has been received from the Government of Tamil Nadu to permit it to exercise supervision and control over schools affiliated to the Central Board of Secondary Education. This matter was however, raised in a meeting of Education Ministers of the Southern region held at New Delhi on June 19, 1981. It was clarified in the meeting that the rules of the Central Board of Secondary Education already provide for inspection of such schools by State Government authorities in case the State Education Department considered it necessary. Moreover, the State Government authorities are also associated very often with the inspection of these school for grant of affiliation by the Central Board.

Imported Goods Uncleared/Abandoned during 1979—81 in Tuticorin Port.

4793. SHRI D. S. A. SIVAPRAKASAM: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether any imported goods remained uncleared or abandoned during the years 1979—81 in the Tuticorin Major Port;

(b) if so, what is the total value of such goods;

(c) whether these goods were auctioned;

(d) the details of the parties in whose name the goods were imported; and

(e) the particulars of the parties who had purchased the goods?

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI VEERENDRA PATIL): (a) The goods in question were shipped on vessel "MMP WEALTH from Bombay Port for export and the cargo was to be discharged at the port of Doha (Qatar) but due to operational problems, the

vessel could not reach destination and instead called at Tuticorin Port on 27-10-80. The cargo was unloaded at Tuticorin Port for reshhipment by another vessel or taking delivery by the owners.

(b) The value of the uncleared goods is approximately Rs. 50,000.00.

(c) The goods were proposed to be auctioned but the proposal was kept in abeyance at the instance of Ministry of Commerce to give a chance to the owners of the goods to make arrangements for clearance of the goods from the port.

(d) The uncleared goods belong to the following parties:—

(1) M/s. Shri Ram Refrigeration Industries Ltd., Madras.

(2) M/s. Shandos Metal Industries, Bombay.

(3) M/s. Maritime (India) Service, Madras.

(e) As the goods have not been sold/auctioned, there is no question of any purchaser.

Restructing of Railway Zones

4794. SHRI D. S. A. SIVAPRAKASAM:

SHRI MADHAVAO SCINDIA:

Will the Minister of RAILWAYS be pleased to state:

(a) whether any expert committee has been set up to study the feasibility of re-structuring Railway Zones and Division; and

(b) if so, the terms of reference and the mode of work of the committee?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) A High Power Expert

Committee called 'Railways Reforms Committee' has been set up to examine and report on various aspects of railway working. The Committee will, *inter alia* examine the need for re-organization of the Zonal Railways and creation of additional Zones/ Divisions.

(b) The terms of reference of the Committee are furnished in the statement attached. As regards mode of work, the Committee may frame its own rules of procedure, may get research projects and studies in various specialised aspects done by expert bodies, and set-up working groups as necessary.

Statement ..

TERMS OF REFERENCE OF RAILWAY REFORMS COMMITTEE

(i) To examine the existing methods of finding resources for investments on Railways and to suggest improvement in them or alternative methods for raising the required financial resources of a massive order for investments in new lines, strengthening, upgrading and modernising the existing facilities and creating additional facilities;

(ii) To examine the organisational structure of the management at various levels, including the apex body of the Railway Board, and to suggest changes as necessary;

(iii) To examine the comparative advantages of the Indian Railways being continued as a departmental undertaking or being converted as a Corporation and to recommend the best system suitable for the genius of the country;

(iv) To examine and suggest broad changes that may be necessary in the Acts governing the functioning of the Indian Railways;

(v) To examine the need for re-organisation of the Zonal Railways, creation of additional Zones or Divi-

sions, keeping in view the various demands therefor and on the basis of an acceptable methodology of assessing the workload of various management units;

(vi) To examine the principles and procedures relating to Security on Railways, including the functioning of the Railway Protection Force and Railways Protection Special Force, and sharing of costs in respect of Government Railway Police, keeping in view the relevant provisions in the Constitution of India;

(vii) To examine and suggest improvements to and modernisation in handling and hauling operations, operating techniques, planning and monitoring processes and technological inputs necessary for safe and smooth running of trains;

(viii) To examine the working of the Railways and to make suggestions for achieving improved productivity and financial viability;

(ix) To examine the working of the Railway Medical Service and to make suggestions for improving its work;

(x) To recommend any other measures which the Committee consider relevant to the working of the Railways.

Visit of Director C.G.H.S. to Allahabad and irregularities found there

4795. SHRI D.S.A. SHIVAPRAKASAM: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Director, C.G.H.S., New Delhi visited Allahabad on January 1st this year; and

(b) did he find any irregularities in the working of the scheme there including improper maintenance of records identifying medicines unnecessarily?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FA-